

**Non-Conventional Energy Projects in Maharashtra**

445. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) the details of different projects started by the Government in Maharashtra to exploit the non-conventional energy sources ; and

(b) the details of places selected for these projects and amount allotted therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P. J. KURIEN) : (a) and (b). A number of projects have been taken in the State of Maharashtra for setting up non-conventional energy systems/devices under different Government schemes. These include, Biogas Plants, Improved Chulhas, Biomass Gasifiers, Integrated Rural Energy Programme Calls, Urjagrams, solar photovoltaic systems, solar water heaters, solar cookers, wind pumps, wild power and small hydro power projects and battery operated vehicles etc.

The target for the current financial year is for setting up of 7,500 family size biogas plants, 15 community / institutional biogas plants, 1,60,000 improved chulhas and 500 solar lanterns with a financial assistance of Rs. 238 lakhs at sites spread over the State. A 2.5.MW capacity wind power project at Chalkewadi with a total cost of Rs. 866 lakhs is under implementation with central Government support of Rs. 384 lakhs. A 3000 KW capacity small hydro power project with central Government funding of Rs. 170.45 lakhs is under construction at Karanjwan. Besides this, three other small hydro projects of capacities 750 KW, 2250 KW and 200 KW are under construction at Surya Canal, Majhalgaon and Teravan Medhe respectively.

[English]

**Construction of Second Floors**

446. DR. SUDHIR RAY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Ministry / DDA propose to consider the popular demand for premission to construct second floor on Garrage-cum-Servant quarters attached to SFS Flats of Saket ; and

(b) if not, reasons and justification thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) and

(b). Delhi Development Authority has repoted that there has been no such demand so far and hence no such proposal is under consideration.

**Encroachment at Delhi Ridge**

447. SHRI SRIKANTA JENA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether DDA has failed to free the Delhi Ridge from encroachments of CRPF & ITBP ; and

(b) the action taken by the Ministry to evict the encroachers ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) and (b). ITBP has vacated the land occupied by them on Southern Ridge.

So far as CRPF is concerned, the case was taken up with the Ministry of Home Affairs and Government of NCT of Delhi (GNCTD), Ministry of Home Affairs has requested that GNCTD to acquire and provide 150 acres of land to the CRPF in order to enable the CRPF to vacate the Ridge Area.

**Damage to Railway Property**

448. DR. K. D. JESWANI : Will the PRIME MINISTER be pleased to state :

(a) the extent of loss suffered by the Railways from April 1994 to 1995 till date due to accidents both in terms of direct financial loss and loss due to disruption of traffic in different parts of the Country ; and

(b) the remedial steps taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The cost of damage to railway property in consequential train accidents has been assessed as Rs. 52.34 crores during 1994-95 and Rs. 35.18 crores (provisional) during April - October 1995. Figures of financial loss due to disruption of traffic on account of accidents are not maintained.

(b) The Railways accord highest priority to the safety in train operation.

Maintenance of assets in good fettle and introduction of safety devices are essential pre-requisites for ensuring safety on Railways. The following action has been taken by the